

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition for Special Leave to Appeal (C) No.12034/2023
(Arising out of impugned final judgment and order dated 29-05-2023
in WP(C) No. 7129/2023 passed by the High Court of Delhi at New
Delhi)

ASHWINI KUMAR UPADHYAY

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

(IA No.113552/2023-EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENT)

Date : 09-06-2023 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ANIRUDDHA BOSE
HON'BLE MR. JUSTICE RAJESH BINDAL
(VACATION BENCH)

For Petitioner(s) Mr. Ashwani Kumar Dubey, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Perused the report of the Registrar(J-A). The report records that the present matter was mentioned before the Vacation Bench presided over by the Hon'ble Justice Sudhanshu Dhulia and Hon'ble Vacation Bench was pleased to direct the petitioner to mention the matter before Hon'ble the Chief Justice of India after the Summer Vacation and upon reopening of the Hon'ble Court. It has further been recorded that the Hon'ble Court had declined to entertain the said mentioning and listing of the matter during the vacation.

In our opinion the oral direction of the Vacation Bench which was made on 1st June, 2023 ought not to be varied by us.

Let the matter be placed before Hon'ble the Chief Justice of India after Summer Vacation as already observed by the Co-ordinate Bench.

(RAJNI MUKHI)
COURT MASTER (SH)

(VIDYA NEGI)
ASSISTANT REGISTRAR